भारत सरकार

संस्कृति मंत्रालय

लोक सभा

अतारांकित प्रश्न संख्याः †1371

उत्तर देने की तारीख: सोमवार, 27 जुलाई, 2026

5 श्रावण,1948 (शक)

पुनर्विकास परियोजनाओं का ऐतिहासिक और विरासत मूल्यों पर प्रभाव

†1371. श्री सुखदेव भगतः

क्या**संस्कृति**मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने सेंट्रल विस्टा और अन्य शहरी बुनियादी ढांचा योजनाओं के तहत बड़े पैमाने पर शुरू की गईपुनर्विकास परियोजनाओं के कारण राष्ट्रीय स्तर पर संरक्षित स्मारकों और परिसरों के ऐतिहासिक चरित्र और विरासत मूल्य पर पड़े प्रभाव का कोई आकलन किया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा और इसके निष्कर्ष क्या हैं;

(ग) क्या ऐसी परियोजनाओं के नियोजन और निष्पादन के दौरान विरासत विशेषज्ञों, संरक्षण वास्तुकारों या वैधानिक विरासत निकायों की किसी सिफारिश में संशोधन किया गया था या उन्हें खारिज किया गया था; और

(घ) यह सुनिश्चित करने के लिए सरकार द्वारा क्या उपाय किए गए हैं कि भविष्य की पुनर्विकास परियोजनाएं विरासतस्थलों की प्रामाणिकता और सांस्कृतिक महत्व के साथ समझौता न करें, तत्संबंधी ब्यौरा क्या है?

उत्तर

संस्कृति और पर्यटन मंत्री

(श्री गजेन्द्र सिंह शेखावत)

(क):परियोजना-विशिष्ट प्रस्तावों की जांच प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम, 1958औरइसके तहत बनाए गए नियमों के संवैधानिक प्रावधानों के अनुसार की जाती है।पर्यावरण, योजना, वास्तुकला और अन्य वैधानिक आकलन संबंधित परियोजना कार्यान्वयन एजेंसियों और सक्षम अधिकारियों द्वारा किए जाते हैं।

भारतीय पुरातत्व सर्वेक्षण नेसेंट्रल विस्टा और अन्य शहरी बुनियादी ढांचा परियोजनाओं का केंद्रीय संरक्षित स्मारकों और आस पास के परिसरों के ऐतिहासिक स्वरूप और धरोहर के महत्व के प्रभाव पर पड़ने वाले असर का पृथकसमेकित मूल्यांकन नहीं किया है।

सेंट्रल विस्टा परियोजना के तहत पुनर्विकास प्रस्तावों की विरासत संरक्षण समिति (एचसीसी) द्वारा जांच की गई और पुनर्विकास परियोजनाओं के लिए एचसीसीसे आवश्यक अनापत्ति प्रमाण-पत्रप्राप्त किया गया है।

(ख): विरासत संरक्षण समिति से प्राप्त अपेक्षित अनापत्ति प्रमाण-पत्रअनुबंध-I में संलग्न है।

(ग): सेंट्रल विस्टा पुनर्विकास परियोजना के संबंध में विरासत विशेषज्ञों, संरक्षण वास्तुकारों अथवा वैधानिक विरासत निकायों की सिफारिशों के संशोधन अथवा अस्वीकृति के संबंध में भारतीय पुरातत्व सर्वेक्षण के अभिलेखोंमें कोई विशिष्ट जानकारी उपलब्ध नहीं है।

(घ): केंद्रीय संरक्षित स्मारकों की सुरक्षा, प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम, 1958 के वैधानिक प्रावधानों और इसके तहत बनाए गए नियमों के माध्यम से सुनिश्चित की जाती है। प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम की धारा 20क और 20ख के अनुसार सभी संरक्षित स्मारकों और संरक्षित क्षेत्रों (स्थलों) के आसपास एक समान 100 मीटरतक का क्षेत्र निषिद्ध क्षेत्र और 200 मीटर विनियमित क्षेत्र निर्धारित किया गया है। प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम किसीभीसंरक्षित स्मारक और संरक्षित क्षेत्रों (स्थलों) के विनियमित क्षेत्र के भीतर स्थित किसी भी भवन अथवा संरचना की मरम्मत अथवा नवीनीकरण के लिए पूर्व अनुमति का प्रावधान है। इस तरह के कार्य मौजूदा वैधानिक ढांचे के तहत किए जाते हैं।

अनुबंध-I

लोक सभा में दिनांक 27.07.2026 को उत्तरार्थ अतारांकितप्रश्न सं. 1371 के भाग (ख) के उत्तरमें संदर्भित अनुबंध

Annexure –1

hcc

हैरिटेज संरक्षण समिति
HERITAGE CONSERVATION COMMITTEE
भारत पर्यावास केन्द्र, कोर-6ए यूजी एवं प्रथम तल
INDIA HABITAT CENTRE, CORE 6A, UG & FIRST FLOOR
लोधी रोड, नई दिल्ली-110003 LODHI ROAD, NEW DELHI-110003

No.15(4)/2024-HCC
OL-12122415004

January 7, 2025

Shri Vijay P. Rao
Chief Architect (Delhi Region),
CPWD, East Block-I, Level-2,
R.K. Puram, New Delhi-66

विषय: Buildings plans proposal in respect of Common Central Secretariat 6 & 7 at 22B & 22C at Maulana Azad Road.

महोदय,

The above proposal was considered by the Heritage Conservation Committee at its meeting held on January 6, 2025 and observations made are reproduced below for necessary action at your end :

"**Decisions :**

Accepted, observations given.

Observations :

1. The proposal was forwarded by the CPWD electronically.

2. The proposal forwarded by the CPWD (online) was scrutinised.

3. The proposal for Common Central Secretariat 6 & 7 at 22B & 22C at Maulana Azad Road was scrutinised along with the comments of the concerned local body, O/o Chief Architect (Delhi), CPWD vide their letter no: 23(01)(122)/CA(Delhi)/BPAC/2024/177-E dated 12.12.2024, and a detailed discussion was held with the architect who provided clarifications to the queries of the Committee. Based on the comments from CPWD, the discussion held, and the submission made, the following observations are to be complied with:

   a) While forwarding the proposal to HCC, the Chief Architect (Delhi) & Chairman BAPC, CPWD vide their letter No: 23(01)(122)/CA(Delhi)/BPAC/2024/177-E dated 12.12.2024 has indicated that:

   "....1. Common Central Secretariat-6 & 7 at plot No. 22B & 22C, Maulana Azad Road, New Delhi does not fall in the listed heritage building and precincts.
   2. The enclosed documents and drawings align with the Unified Building Bye-Laws (UBBL)-2016.
   3. This project is being forwarded to HCC due to the location of the said plots near the Central Vista area....."

   b) The Committee took note of the contents of the letter from the local body, CPWD, reviewed the building proposal and recommended replacing the Corten steel envisaged in the proposal from the lower portion with a beige and red sandstone exterior, as is typical in the complex.

.....2/-

दूरभाष PHONE : 24619593, 24618607, 24690821, फैक्स FAX : 24648970
ई-मेल Email : membersecyhcc@gmail.com

hcc

हैरिटेज संरक्षण समिति
HERITAGE CONSERVATION COMMITTEE
भारत पर्यावास केन्द्र, कोर-6ए यूजी एवं प्रथम तल
INDIA HABITAT CENTRE, CORE 6A, UG & FIRST FLOOR
लोधी रोड, नई दिल्ली-110003 LODHI ROAD, NEW DELHI-110003

4. The concerned local body, CPWD, has forwarded the proposal for the HCC's advice; however, the CPWD gives permission for the work in terms of the provisions stipulated under the Master plan, building bye-laws, building bye-laws for heritage buildings, and rules/regulations as applicable."

भवदीया,

(रूबी कौशल)
सदस्य-सचिव

दूरभाष PHONE : 24619593, 24618607, 24690821, फैक्स FAX : 24648970
ई-मेल Email : membersecyhcc@gmail.com

hcc

हैरिटेज संरक्षण समिति
HERITAGE CONSERVATION COMMITTEE
भारत पर्यावास केन्द्र, कोर-6ए यूजी एवं प्रथम तल
INDIA HABITAT CENTRE, CORE-6A, UG & FIRST FLOOR
लोधी रोड, नई दिल्ली-110003 LODHI ROAD, NEW DELHI-110003

UL-1203211005
No. 15(5)/2021-HCC

April , 2021

Shri Ashok Kumar Sharma
Chief Architect (Delhi Region),
CPWD, East Block-I, Level-2,
R.K. Puram, New Delhi-66

Sub: Plans in respect of Common Central Secretariat (Building-1,2,3), 137, Dr. Rajendra Prasad Road.

Sir,

The above proposal was considered by the Heritage Conservation Committee at its meeting held on April 5, 2021 and observations made are reproduced below for necessary action at your end :

"1.The proposal forwarded by the CPWD (online) was scrutinized by the HCC and a detailed discussion held with the project proponent and representative of the consultant architect who provided clarifications to the queries of the Members of the Committee on various aspects.

2. The concerned local body, Chief Architect (Region Delhi) & Chairman (BPAC) CPWD vide their letter no: 23(01)(24)/CA(RD)/BPAC/2021/107 dated 18.03.2021 has indicated the following:

".....it is placed on record that the proposal for Plot no: 137 is adjoining the Central Vista precinct (Grade-I Heritage) boundary and proposed drawings and documents are in compliance of applicable building bye-laws under UBBL-2016, Zonal plan and MPD-2021. It is requested that HCC may take up the proposal accordingly..."

3. It is to further observed that:

a) The proposal Common Central Secretariat (Building-1,2,3) is proposed to be constructed on a plot no-137 at Dr. Rajendra Prasad Road, New Delhi which does not fall in any of the listed heritage building and its precincts.
b) No heritage structure exists on plot no-137, Dr. Rajindra Prasad Road, New Delhi.
c) The concerned local body, as have indicated above at para 2, that Plot no: 137 is adjoining the Central Vista precinct (Grade-I Heritage) boundary which is listed as Heritage Grade-I.

4. The HCC observed that the development on plot no-137 is not making any impact/disturbing the adjoining Central Vista precinct *(Grade-I Heritage)*.

5. In view of the above observations, the proposal was found acceptable by the Heritage Conservation Committee in terms of clause 1.10 of Annexure-II of Unified Building Bye Laws 2016 for Delhi."

Yours faithfully,

(Ruby Kaushal)
Member Secretary

Copy to:

1. Shri Vijay P. Rao, CPWD (Delhi Region), Room no. 434, Nirman Bhawan, New Delhi.
2. Er. Sudhir Kumar Tiwari, Central Vista Project, Division-4, CPWD, A-203, I.P. Bhawan, New Delhi.

(Ruby Kaushal)
Member Secretary

दूरभाष PHONE : 24619593, 24618607, 24690821, फैक्स FAX : 24648970
ई-मेल Email : membersecyhcc@gmail.com, membersecyhcc-duac@gov.in

*****